

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

**PRINCIPAL BENCH – COURT NO. III**

**Service Tax Appeal No. 53204 of 2018**

(Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-007-17-18 dated 16.04.2018 passed by the Commissioner (Appeals), Customs, CGST & Central Excise, Indore)

**M/s Real Home Construction Co.**

**Appellant**

601, Dey Tower, 19/A,  
Manormaganj, Indore.

VERSUS

**Commissioner, Customs, CGST & Central  
Central Excise, Indore**

**Respondent**

Post Box No. 10, Manik Bagh Palace  
Indore (MP)

**Appearance**

None – for the Appellant.

Shri Manoj Kumar, Authorized Representative – for the  
Respondent

**CORAM :**

**HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)**

**HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

**Date of Hearing/Decision : 22/01/2024**

**Final Order No. 50124/2024**

**Binu Tamta**

The learned Authorized Representative for the Revenue has submitted that the matter has been settled under SVLDR Scheme and ST-4 form is placed on record. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Binu Tamta)  
Member (Judicial)**

**(Hemambika R. Priya)  
Member (Technical)**

RM

